

**Central Administrative Tribunal
Madras Bench**

OA/310/01354/2014 a/w OA/310/01355/2014

Dated Thursday the 20th day of December Two Thousand Eighteen

P R E S E N T

**Hon'ble Mr. P.Madhavan, Member(J)
&
Hon'ble Mr.T.Jacob, Member(A)**

- | | |
|--------------------|------------------------------|
| 1. R.P.Sivakumar | .. Applicant in OA 1354/2014 |
| 2. S.Padmagireesan | .. Applicant in OA 1355/2014 |

By Advocate **M/s.V.Vijay Shankar**

Vs.

1. The Assistant General Manager(Personnel-1),
Bharath Sanchar Nigam Limited,
4th Floor, Bharath Sanchar Bhavan,
Janpath, New Delhi-1.
2. The Director(HR),
(Personnel) 1 Section,
Bharath Sanchar Nigam Limited,
4th Floor, Bharath Sanchar Bhavan,
Janpath, New Delhi-1.
3. The Chief General Manager,
Chennai Telephones,
No.89, Millers Road,
Purasaivakkam,
Chennai-10. .. Respondents in both the OAs

By Advocate **Mr.Manoj Sreevatsan**

ORAL ORDER

[Pronounced by Hon'ble Mr.P.Madhavan, Member(J)]

The applicants have filed this OA seeking to call for the proceedings of the 1st respondent dated 31.7.2014 and quash the same and consequently direct the respondents to retain the applicant on promotion as Divisional Engineer in Chennai Telephone District itself.

2. The respondents have entered appearance and filed the reply statement stating that the officers so promoted are to be allotted to all other Telecom circles depending on the seniority in the promotion list and to maintain equal shortage amongst the territorial circles and supporting circles. The personal problems cited by the applicants are general in nature and do not weigh over and above the interest of the company. The respondents deny the allegation of the applicants that many juniors have been retained in Chennai Telephones and submit that five officers who are more than 57 years of age are only retained in Chennai Telephones and another officer due to administrative exigencies. Hence they prayed for dismissal of the OA

3. However, today when the matter is taken up, learned counsel for the respondents submits that the applicants have accepted the promotions and have taken charge in the appropriate place of postings and, therefore, the OAs have become infructuous and could be closed. He produces a letter dated 11.7.2018 to this effect. The same is taken on record. Learned counsel for the applicants corroborates the same.

4. Taking into consideration the letter dated 11.7.2018 and the above submission made by both sides, nothing survives in the OAs and are liable to be dismissed.

5. Hence, the OAs are dismissed as infructuous. No costs.

(T.Jacob)
Member(A)

(P.Madhavan)
Member(J)

20.12.2018

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